## **PROCEEDINGS**

## **OF THE**

# LEGISLATIVE COUNCIL OF INDIA

Vol. VI

(1860)

Penal Code.

1116

Sections 34 and 35 were passed as they stood.

Chapter XIII (of offences relating to Weights and Measures) was passed as it stood.

Chapter XIV (of offences affecting the Public Health, Safety, Convenience, Decency, and Morals) was passed after amendments in Sections 14 and 27

Chapter XV (of offences relating to Religion) was passed after the omission of Section 4 (providing for cumulative punishment).

The consideration of the Bill was then adjourned, and the Council resumed its sitting.

### EMIGRATION TO SAINT KITTS.

SIR BARTLE FRERE moved that the Council resolve itself into a Committee on the Bill "relating to the Emigration of Native laborers to the British Colony of St. Kitts."

Agreed to.

The Bill passed through Committee without amendment, and the Council having resumed its sitting, was reported.

#### NOTICE OF MOTION.

Mr. HARINGTON gave notice that he would, on Saturday next, move the first reading of a Bill for licensing and regulating Stage Carriages.

The Council adjourned at 5 o'clock on the Motion of Sir Bartle Frere, till Tuesday, the 18th instant, at 7 o'clock in the morning.

## Tuesday Morning, Sept. 18, 1860.

#### PRESENT :

The Hon'ble the Chief Justice, Vice- President, in the Chair.

Hon'ble Sir H. B. E. | A. Sconce, Esq., Frere, C. J. Erskine, Esq., Hon'ble C. Bendon, and 11. B. Harington, Esq., Hon'ble Sir C. R. M. Jackson. H. Forbes, Esq.,

#### PENAL CODE.

The Order of the Day being read for the adjourned Committee of the whole Council on "The Indian Penal Code," the Council resolved itself into a Committee for the further constr deration of the Bill.

Section 1, Chapter XVI (of offences affecting the Iluman Body) was pass ed with the addition of the following Illustration :-

"A, by shooting at a fowl with intent to kill and steal it, kills B, who is behind hugh bush; A not knowing that he was there. although A was doing an unlawful act, be was not guilty of culpable homicide, as be did not intend to kill B or causo death by doing an antiback cause doing an act that he knew was likely to cause death?" death.

Section 2 related to murder.

Amendments were made in its tration (b), in Exception 1 and is Explanation, and in Exception 3.

Exception 5 provided as follows:

"Culpable homicide is not murder when the person whose death is caused, being and of the age of eighteen years, suffered death of takes the risk of death takes the risk of death with his own consent

(a) A, by instigation, voluntarily causes, to a person under Z, a person under eighteen years of age, z, commit suicide. Here on account of youth, he was in the control of the youth of yo youth, he was incapable of giving consent his own death. his own death; A has therefore murder.

(b) Z, a Hindoo widow, consents to be a representation of the consents to be a representation of burnt with the corpse of her husband kindles the warnt with the corpse of her husband, age kindles the pile. Here if Z be above the age of eighteen years, A has committed culpable homicide. If Z be under that age, A has committed murder."

SIR CHARLES JACKSON said he objected to this Exception on who ciple. ciple. He thought that a man who killed another killed another prima facie committed murder area murder, even if he had obtained the consent of the consent of the murdered man been no man be no man had a right to give his college to the sent to the commission of any mod to ful not net. The Exception seemed be (Sir Charles Jackson) to that led upon the control of the charles are the control of the charles are the control of the control founded upon the false principle that the consent the consent of a person to his own death about death absolved another from causing his death his death. The act was prima factor a malicious a malicious one, and the consent be the party could the party could not in any lie consent. The consent consent. regarded as a legal consent. 110 that will charles Jackson) thought it a multiple tion of principle. tion of principle not to call that will

He should therefore move for der. the omission of the Exception.

THE CHAIRMAN said, he hardly thought that a man who killed another with his consent should be He thought punished with death some distinction there should be between such an offence and a murder committed with a malicious intent. But if the Council were in favor of the omission of the Exception, he would not object to it, for he did not see that there would be any very great harm, whether in omitting or retaining it. He would read to the Council what the framers of the Code said on this subject :--

"The second mitigated form of voluntary culpable homicide is that to which we have given the name of voluntary onlya ble homicide by consent. It appears to us that this description of homicide ought to be punished, but that it ought not to be punished so se-verely as murder. We have elsewhere given our reasons for thinking that this description of homicicle ought to be punished.

Our reasons for not punishing it so severely ss murder are these in the first place the motives which prompt mon to the commission of this offence are generally far more reject-shie than those which prompt men to the commission of murder. Somotimes it is the effect of a strong sonso of religious duty, sometimes of a strong souse of honor, not unfre-quotly of humanity. The soldier who, at the entresty of a wounded comrade, puts that comrade out of pain, the friend who supplies laudenum to a person suffering the terment of a lingering discase, the freedman who in sucient times held out the sword that his meeter might bill on it, the high-born native of India who stabs the females of his family at their own entrenty in order to save them from the licentiouspess of a band of maranders, would, except in Christian Sociatics, scarcely be thought calpable, and even in Christian Societies would not be regarded by the public and ought not to be treated by the law as ARRENIALISM

Again, this crime is by no means productive of so much evil to the community as murder. One evil ingredient of the utmost importance is altogether wanting to the offence of voluntary culpable homicide by consent. It does not produce general inscerrity. It does not spread torror through society. When we punish murder with auch signal severity, we have two ends in view. One end is that people may not be condered. Another end is that people may but live in constant dread of being murdered. This second end is perhaps the more important of the two. For if assussination were led impossished, the number of persons assessinated would probably bear a very aniall

proportion to the whole population. But the life of every human being would be passed in constant anxiety and alarm. property of the offence of murder is not found in the offence of voluntary culpable homicide by consent. Every man who has not given his consent to be put to death is perfectly certain that this latter offence cannot at present be committed on him, and that it never will be committed, unless be shall first be convinced that it is his interest to consent We know that two or three midnight assumminations are sufficient to keep a city of a million of inhabitants in a state of constornation during several weeks, and to cause every private family to lay in arms and watchmen's rutiles. No number of suicides, or of homicides committed with the unextorted consent of the persons killed, could possibly produce euch alarm among the survivors.

The distinction between murder voluntary culpable homicide by consent has never, as far as we are a ware, been recognized by any Code in the distinct manner in which we propose to recognize it. But it may be traced in the laws of many countries, and often, when neglected by those who have francel the laws, it has had a great effect on the decisions of the tribunals, wall particularly on the decisions of tribunals popularly composed. It may he proper to observe that the burning of a Hindeo widow by her Own consent, though it is now, na it ought to be, an offuce by the Regulations of every l'residency, is in no Presidency punished as

murdor.'

The following was an extract from a subsequent Report of the Law Commissioners reviewing the opinions which had been received on the Original Penal Code: --

" In the Digost of the English Criminal law it is declared that homicide is neither justified nor extenuated by reason of any consent

given by the party killed.

Of the Clause in the Indian Code which recognizes 'voluntary culpable homicide by consent' as a distinct offence less than murder, Sir R. Comyn observes, the Clause it is true is guarded by several provisions, one of which relates to the state of mind of the party consenting to be killed, but putting aside for argument's sake all religious considerations of a future state, and merely adverting to man's strong natural love of life oven in the most desperate circumstances, the mere fact of a person consenting to be killed would indicate a morbid state of mind sufficient to ruise a doubt of his sanity. I cannot think that in any country or under any religion voluntary homicide should be leviently dealt with, or that any special circumstances like those sup-posed in the note would justify a law introduring the nevel offence of homicide by con-

1120

Sir J. Awdry referring to the Chapter of General Exceptions says, 'I agree to the exception grounded on the sanctity of human life. and I wish that they (the Commissioners) had elsewhere followed up the principle instead of providing that homicide by consent should not be murder. The prerogntivo of mercy would much better be allowed to apply when necessary to such cases, than a rule be laid down that a man has to some extent a right to authorize its destruction.

Mr. Hudleston says, 'it appears to me no alleviation of homicide that I have another's consent to kill him.' Mr. A. D. Campbell on the other hand considers that the reasoning in page 61 of Note M. fully justifies the general

principle.

Mr. Norton says, 'I had imagined that the Clause 298 was devised with a view mainly of punishing duels with a mitigated sentence, and for distinguishing deaths by such a deliberate act from murders. I was disposed under that impression to intimate my con-But neither in the Illustrations or the Notes is any such object alluded to, and the only application of the Clause scenis to me to be to cases of extraordinary local suspenstitions (better legislated upon specifically) or to those which are almost or purely imaginary. The Clause in this view appears to me unnecessary and liable to ridicule.

Mr. Greenhill, a Judge of the Sudder Court at Bombay, understands this Clause to include

fatal duels.

The Judges of the Sudder Court, North-Western Provinces observe that duelling is not specifically alluded to in the Code, but they conclude that it is provided for in Clause 294 and Clause 320 according as death or

wounding may have ensued

We observe that in the Draft of the Code first printed, a duel was given as an Illustration of 'voluntary culpable homicide by con-The wording of the definition was slightly altered on rovision, but we think Clause 298, as it stands, takes in the case of a person killed in a duel, as one who suffers death or takes the risk of death by his own choice.' And if the Chause be remined, if voluntary culpable homicide by consent be recognized as a distinct offence, we know not but it may be the best way of dealing with a species of crime which it has hitherto been found impossible to deter men from by the dread of capital punishment. It is in vain to denounce a penalty which is so contrary to the general sentiment, that except in cases marked by extreme malignity or some special aggravation rousing indignation against the offender, it could not be executed without shocking the public sense. Yet this is just what must be said of the penalty of death threatened by the existing law to the person who kills another, in what is called a fair duel-threatoned hut so rarely enforced, that it carries no terror with it, no terror at least of that which it threatens. It might be well worth a trial whether the certain expectation of punishment for culpable homicide by consent, the enforcement of which would surely he approved by the public mind, would not be more efficacious in preventing duels in which life is risked, than the present empty denur-ciation of the law. The penalty proposed is imprisonment of either description for a term which may contain the description of the description which may extend to fourteen years, and must not be less than two years, which may be combined with fine at discretion.

It is probable that

LEGISLATIVE COUNCIL.

It is probable that the authors of the Cole were led to distinguish this form of voluntary culpuble bearing the form of voluntary culpuble bearing tary culpable homicide by the consideration (a) of the case stated in the first Illustration (correction) of a Hinden with the first Illustration (correction). of a Hindoo widow who with her own ber sent has been burned with the corpse of her husband. Then husband. They were obliged to provide for this case which was already the subject of pound onactments in the subject of the su penal onactments in the Regulations for the Company's Courts. They found that burning of a Hindoo widow by her own consent, though it is now to be as sent, though it is now, as it ought to presioffence by the Regulations of every murdoucy, is in no Presidence punished as the der. By Room-By Regulation XVII of 1829 of the Bengal Code copied exactly in Regulation I 1830 of W. of 1830 of Mudras, and followed substantially in Regulation VA in Regulation XVI of 1830 of Bombay, said offence is declared to be culpable homicide punishable in the punishable in the Presidencies of Bengal and Madras by Good Madras by fine, or by imprisonment, or by both fine and imprisonment. both fine and imprisonment at the discretion of the Court of the Court, and in the same manner, except with a limit. with a limitation of imprisonment This is years, in the Presidency of Bombay. not a case of extraordinary local superstition as Mr. North as Mr. Norton suggests, but a matter of national concern national concern, affecting a whole people for which the Penal Code for India must legistate. The Court of the Penal Code for India must legistate. late. The Commissioners had to consider whether the whether they would rank this offence as murder as salts. murder, as falling within the definition thereof or reduce it has a superior reduced in the superior r or reduce it by a special exception to a lower grade of cultural to a point exception to a lower grade of cultural to a lower special exception to a lower grade of cultural to a lower special exception to a lower specia grade of culpable homicide, following the existing law which existing law which had been enacted upon the most careful. most careful and solemn deliberation concluded that it ought not to be treated at the interest of t murder. They bad then to frame an exceptive definition tive definition, and the question would naturally arise when the rally arise whether the terms of the definition should be limited. should be limited specifically to cases of Sutter or be made to case of Sutter or be such as the s or be made general enough to comprehend other cases described other cases depending upon the same principle. This, we would be to comprehensive the same principle. This, we presume, was the process, to we find its or result we find in Clause 298, the in which which are general, including all cases in which the person when the person whose death is caused was above twelve years of age and suffers boice. takes the risk of death, by his own choice,

After some conversation, Sir Charles Jackson's Motion was put and pegativod.

SIR CHARLES JACKSON then for the omission of Illustra moved

THE CHAIRMAN supported the tonducent amendment, and said he Illustrathat the retention of the tion (b).

tion might lead to the inference that the Legislature had in some measure justified the rite of Suttee.

The Motion was put and carried, and the Section as amended then passed.

Sections 3 and 4 were passed as they stood.

Section 5 was passed after an amendment.

The consideration of the Bill was then postponed, and the Council resumed its sitting.

The Council adjourned at 10 o'clock on the Motion of Sir Bartle Frere, till Thursday Morning, at 7 o'clock.

Thursday Morning, Sept. 20, 1860.

#### PRESENT:

The Hon'ble the Chief Justice, Vice-President, in the Chair.

Hon'ble Sir H. B. E.
Frore,
Hon'ble C. Beadon,
H. B. Harington, Esq.,
C. J. Erskine, Esq.

#### PENAL CODE.

The Order of the Day being read for the adjourned Committee of the whole Council on "The India Penal Code," the Council resolved itself into a Committee for the further consideration of the Code.

Sections 6 to 18 of Chapter XVI

were passed as they stood.

Section 19 related to the exposure and abandonment of a child under twelve years by its parent or a person having the care of it.

Mr. SCONCE enquired whether twolve years was not too high a limit. The limit in the Section, as it originally

stood, was five years.

THE CHAIRMAN explained that the alteration in question and the introduction of the new Illustrations in Sections 9 and 10 were made by the Select Committee in come quence of some papers received from the Government of Bengal, whilst the Code was under consideration. These papers referred to a superstitions custom which appeared to be rather prevalent of

abandoning children in the Soonderbuns. The following is one of the cases as mentioned by the Magistrate of the 24-Pergunnaks:—

"I find that, in April 1853, a case somewhat similar to that at Jessore was brought before this Court. One Kooran, a native of a village in the South West part of Kishen-nuggur, had two sons. The elder died. The other being grievously sick, Koorau made a yow that should his child recover and he spared to the age of ten, he would then dedicate him to the Almighty, by turning him loose in the Soonderbuns in order to his becoming a 'bunbask.' Knoran had come all the way to Balleaghatta with his boy Punchoo aged ten, and had there hired a boat to convoy them to the Soonderbuns, when they were arrested by the Police and sent before the Ma-gistrate. My predecessor apparently dcubted the boy being Kooran's son. Investigation by the Nudden Police however proved the truth of Kooran's statements. But the boy's mother declared that there had never been any intene tion of abandoning the had. He was merely to have been let loose for a few minutes, in fulfilment of the strict letter of the vow, and then taken into the boat and brought safely home again. Keoran was discharged, having been previously warned that, if he abandoned the lad in the Soonderbans, and thus (as was probable) caused death, he would incur the penalty for wilful murder. The Magistrate of Nudden was requested to direct the Police to look after the boy occasionally, and to report if he was absent at any time."

The Section was passed after the insertion of the word "wholly" before the word "abaudoning" on the Motion of the Chairman.

Section 20 was passed as it stood, Section 21 was passed after a verbal amendment.

Sections 22 to 29 were passed as

they stood.

Section 30 (relating to the administering of poison or drugs) was a new Section proposed by the Select Committee who left a blank for the punishment.

Several amendments were carried on the Motion of the Chairman which made the Section stand as follows:—

"Whoever administers to, or causes to be taken by any person any poison or any stupefying, intoxicating, or unwholesome drug or other thing, with intent to cause hurt to such person, or with intent to commit or to facilitute the commission of an offence, or knowing it to be likely that he will thereby cause